

(2020) 11 SHI CK 0173

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2766, 2931, 2933, 2977, 2982, 3053, 3054, 3140, 3158, 3159, 3160, 3166, 3171, 3230, 3231, 3990, 3991, 4011, 4058, 4103 Of 2020

Lalit Kumar And Others

APPELLANT

Vs

Himachal Road Transport Corporation And Another

RESPONDENT

Date of Decision : 23-11-2020

Acts Referred:

Citation : (2020) 11 SHI CK 0173

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : Manohar Lal Sharma, Shubh Mahajan, Vikas Rajput, Ajay Chauhan, Reeta Thakur, Shyam Singh Chauhan

Final Decision : Disposed Of

Judgement

Ajay Mohan Goel, J

1. When these cases are taken up for consideration, learned Counsel for the parties are ad idem that these petitions can be disposed of in terms of the order passed by this Court in CWPOA No. 1517 of 2019, titled as Prem Singh vs. Himachal Road Transport Corporation and another, dated 18.12.2019.

2. Accordingly, as prayed for, these petitions are disposed of by ordering that the directions passed by this Court in Prem Singh's case (supra)

shall be read ad idem to have been passed in these cases also and further that respondent-Corporation shall consider the case of the petitioners for

conversion of their services into contract basis post completion of five years continuous service in case of those petitioners, who are possessing a

Diploma from ITI and post completion of six years in case of those petitioners,

who did not possess such like diplomas, as from their respective dates of initial appointment and appropriate orders in this regard be passed by the respondents/competent authority by 31.01.2021.

All the writ petitions stand disposed of in above terms, so also pending miscellaneous application(s), if any.